

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Srinagar.

Notification  
Srinagar, the 10<sup>th</sup> June, 2022

S.O. 277- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Sham Lal, Additional District Development Commissioner, Kishtwar, Sh Rishi Sharma, SDM Padder and Sh Zakir Hussain Wani, Assistant Commissioner Panchayat, Kishtwar to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate(s) within the territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoint the aforesaid Executive Magistrates as Additional District Magistrates within the territorial jurisdiction of District Kishtwar who shall have all the powers of District Magistrate under the said code.

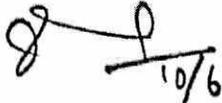
**By Order of the Government of Jammu and Kashmir**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated.10.06.2022

No.LAW-Powr/19/2021-10

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Kishtwar. This is with reference to his letter No. DM/K/22/376 Dated: - 09-06-2022.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O. Section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Incharge Website.
7. Concerned Officers.
8. Concerned file.

  
(Khursheed Ahmed Bhat)  
Additional Secretary to Government